

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **06th** day of **February, 2020**

Original Application No. 330/00059 of 2020

(U/s 19 o the Administrative Tribunals Act 1985)

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Ajay Kumar Shukla, aged about 31 years, S/o Sri Surya Mani Shukla, R/o Village – Godhna, Post Kishundaspur, District – Jaunpur.

.....Applicant.

VERSUS

1. Union of India through the Commissioner, Kendriya Vidyalaya Sangathan (HQ), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi, 110016.
2. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Agra, Grand Parade Road, Agra Cantt, Agra, U.P. 282001.
3. Assistant Commissioner (Establishment), Kendriya Vidyalaya Sangathan (HQ), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi, 110016.
4. The Principal Kendriya Vidyalaya Talbehat, Lake view camp, Talbehat Lalitpur, U.P. 284125.

.....Respondents.

Advocate for the Applicant : Manoj Kumar Upadhyay

Advocate for the Respondents : Shri Devendra Pratap Singh

ORDER

Heard Shri Manoj Kumar Upadhyay, learned counsel for the applicant and Shri Devendra Pratap Singh, learned counsel for the respondents.

2. Learned counsel for the applicant submits that the applicant was appointed in the month of August, 2019 when respondents have not allowed joining the applicant, the applicant filed this Original Application. After filing this O.A. respondents communicated to the applicant that due to pendency of the FIR 323 & 504 applicant is not permitted to join. Therefore, counsel for the applicant seeks permission to withdraw the O.A. with liberty to file fresh O.A. Applicant is permitted to withdraw the O.A. with liberty to file fresh O.A. in accordance with law.

3. O.A. is accordingly disposed of. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

/Shashi/